

(a) whether Uttar Pradesh Government has rejected the demand of Rajasthan Government to give its due share of Tehri Dam water;

(b) if so, whether Rajasthan Government has requested Union Government to pursue the matter with Uttar Pradesh Government;

(c) whether the release of water from this Dam is essential to meet drinking water scarcity in Alwar and Bharatpur districts of Rajasthan;

(d) whether Union Government have decided to convene a meeting of the concerned Chief Ministers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The Government of Uttar Pradesh have informed Rajasthan Government in September, 1988 that in view of commitments on Ganga waters at Tehri Dam Project, it does not appear possible to supply waters to areas in Rajasthan.

(b) State Government has been advised to bring up the matter before the inter-state meeting.

(c) Bharatpur and Deeg areas are being given water from Agra Canal to meet drinking water requirements.

(d) No, Sir.

(e) Does not arise.

Committee on Yamuna Water Sharing

1543. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a Committee had been constituted to look into the demand of Rajasthan for its share of Yamuna water;

(b) if so, whether the said Committee had submitted their report to the Ministry of Water Resources in April 1985;

(c) whether a meeting of the Chief Ministers of the States through which Yamuna river flow which was fixed for 12th October, 1988 to discuss the point of sharing of Yamuna water had been postponed; and

(d) if so, the action taken so far to meet the demand of Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). A Technical experts committee examined the availability of water to recommend norms/principles for allocation of Yamuna waters among the basin States up to Okhla Barrage and submitted their report in April, 1985.

(c) Yes, Sir.

(d) An inter-State meeting fixed in February, 1989 did not materialise.

Recommendations of Abid Hussain Committee

1544. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government are reviewing the textile policy in order to know the difficulties being faced at different levels by the handloom, powerloom, synthetic mills, farmers, labourers and the management and to provide optimum satisfaction to the consumers;

(b) if so, the outcome of this review;

(c) whether farmers are not getting remunerative prices of cotton despite a record production;

(d) if so, the steps proposed to be taken by Government in this regard;

(e) whether Government have considered Abid Hussain Committee Report; and

(f) if so, which recommendations have been accepted by Government and when they are likely to be implemented?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (f). Abid Hussain Committee set up by the Government to review the progress of the implementation of Textile Policy, 1985 has submitted its report. Recommendations made by the Committee in its report are under consideration of the Government. Prices of cotton have generally declined from the level prevailing at the beginning of the current cotton season due to an all time record production. However, kapas prices are still ruling fairly above the minimum support level, which itself is considered to be remunerative as it includes a reasonable return to farmers apart from covering the cost of inputs. The Cotton Corporation of India Ltd had been directed to step up its purchase operations to provide stability to

prices of cotton especially in regions where prices approach support levels. Government have also released an export quota of 11.50 lakh bales of cotton.

[English]

Accommodation to Government Employees

1545. SHRI H.K.L. BHAGAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government employees, category-wise, in the waiting list for allotment of Government accommodation in Delhi and since when; and

(b) the steps being taken by Government to provide more accommodation to the employees of Central Government Delhi Administration and other local bodies in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):(a) On the basis of restricted number of applications called for allotment of General Pool accommodation during the current allotment Year (1990-91), the number of employees waitlisted, who are waiting for different periods along with the dates of priority covered, is as follows:-

<i>Type</i>	<i>No.</i>	<i>Date of Priority Covered</i>
Type -I	4357	6.9.71
Type-II	12144	16.4.62
Type-III	9082	15.3.55
Type-IV	2824	4.4.57
Type-IV spl.	255	*
Type- V-A	320	